

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**

IA-1173/2024

**In**

**IB-71(ND/2024)**

**IN THE MATTER OF:**

Small Industries Development Bank of India .... Petitioner/Applicant

Vs.

Shri Sanjay Singhal .... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 06.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Parul Adv.

**ORDER**

**IA-1173/2024**

Ld. Counsel appearing for the Resolution Professional as well as Personal Guarantor have stated that an OTS proposal has been placed before the Bank which is under consideration and therefore, seek an adjournment.

List the matter **on 04.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

AJAY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**